

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 270 of 2018

IN THE MATTER OF:

Jai Mahal Hotels Pvt. Ltd.

....Appellant

Vs.

Rajkumar Devraj & Ors.

....Respondents

With

Company Appeal (AT) No. 271 of 2018

IN THE MATTER OF:

Rajkumar Vijit Singh & Anr.

....Appellants

Vs.

Rajkumar Devraj & Ors.

....Respondents

With

Company Appeal (AT) No. 329 of 2018

IN THE MATTER OF:

Rambagh Palace Hotel Pvt. Ltd.

....Appellant

Vs.

Rajkumar Devraj & Ors.

....Respondents

....contd.

Present:

For Appellants: Dr. U. K. Chaudhary and Mr. Sanjiv Sen, Sr. Advocates with Ms. Manisha Chaudhary, Mr. Dhruv Gupta, Mr. Sayan Ray and Mr. Soumo Palit, Advocates
For Respondents: Mr. Salman Khurshid, Sr. Advocate with Mr. Abhishek K Rao, Mr. Shailesh Suman, Ms. Bhavya Bharti and Ms. Tushita Ghosh, Ms. Sanchita, Advocates

ORDER

19.09.2019 - Heard Mr. Salman Khurshid, learned Senior Counsel appearing on behalf of the Respondents. Hearing is concluded.

Heard Dr. U.K. Chaudhary alongwith Mr. Sanjiv Sen, learned Sr. Counsel appearing on behalf of the Appellants. Hearing is concluded. **Judgement is reserved.**

It will be open to the parties to file short written submissions not more than five pages by 23rd September, 2019.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

ss/m